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अण्डमान तथा निकोबार प्रशासन
ANDAMAN AND NICOBAR ADMINISTRATION
सचिवालय / SECRETARIAT

NOTIFICATION

Port Blair, dated the 6th November, 2017.

**THE ANDAMAN AND NICOBAR ISLANDS ANAND MARRIAGES
REGISTRATION RULES, 2017**

No. 266/2017/F.No 27-4/2014-Rev.— In exercise of the powers conferred by Section 6 of the Anand Marriage Act, 1909 (7 of 1909) and as amended by the Anand Marriage (Amendment) Act, 2012 the Lt. Governor (Administrator), Andaman & Nicobar Islands hereby makes the following rules to provide for registration of Anand Marriages, namely:-

- 1. Short title and commencement—** (1) These rules may be called the Andaman and Nicobar Islands Anand Marriages Registration Rules, 2017.
(2) It shall come into force on the date of its publication in the official Gazette of Andaman & Nicobar Administration.
- 2. Definitions—**In these rules, unless the context otherwise requires,-
 - (a) "Act" means the Anand Marriage Act, 1909 as amended by the Anand Marriage (Amendment) Act, 2012 (7 of 1909);
 - (b) "District Registrar" means the District Registrar of a district authorised under Rule 3;
 - (c) "Form" means the Form appended to these Rules;
 - (d) "Anand Marriage" means Anand Marriage commonly known as Anand Karaj solemnized under the Act;
 - (e) "Register" means a register of Anand Marriages maintained by the Registrar of Marriages.
 - (f) "Registrar" means the Registrar of Marriages authorised under Rule 3.
- 3. Authorisation for registration of marriages—** For the purpose of registration of Anand Marriages, commonly known as Anand Karaj, solemnized within the Union Territory of Andaman & Nicobar Islands, the Lt. Governor (Administrator) hereby authorises:
 - (a) a District Registrar for the district specified in that Notification.
 - (b) a Registrar of Marriages for the areas specified in that Notification.

4. **Jurisdiction**— The Anand Marriage shall be registered with the Registrar within whose jurisdiction such marriage is solemnised.
5. **Maintenance of Register of Marriages** – The Registrar shall maintain Register of Anand Marriages in Form-1
6. **Procedure for Registration** – (1) The parties to the Anand Marriage shall prepare a memorandum in duplicate in Form-II and submit the same to the Registrar alongwith documents to prove the solemnization of the marriage to the satisfaction of the Registrar and registration fee of rupees fifty within a period of thirty days from the date of solemnization of their marriage:

Provided that for registration of marriages solemnized before the commencement of these rules, such memorandum may be submitted within a period of one year from the date of commencement of these rules.

- (2) The memorandum shall be signed by both the parties to the marriage and atleast two other persons who have witnessed the marriage.
- (3) The parties to the marriage who have not registered their marriage within the period specified under Sub-Rule (1) may get their marriage registered by submitting the memorandum to the Registrar in Form-II and a Declaration in Form-III alongwith documents to prove the solemnization of the marriage to the satisfaction of the Registrar and registration fee of rupees two hundred:

Provided that such declaration shall be attested by a Gazetted Officer or Member of Parliament or Member of Local Self Government Institutions or Notary.

7. **Verification and Registration of Marriages**—(1) Where on verification and scrutiny of the memorandum and documents received under Sub-Rule (1) or Sub-Rule(3) of Rule 6, the Registrar is satisfied that the marriage has been solemnised, he may enter the particulars of the marriage in the register and issue a Certificate of Anand Marriage in Form -IV.

(2) Where the Registrar has reason to believe that-

- a) the marriage between the parties has not been performed in accordance with Anand Marriage Ceremony; or
- b) the identity of the parties or the witnesses testifying the solemnization of the marriage is not established ;or
- c) the document tendered before him do not prove the marital status of the parties,

he may, call upon the parties to produce such further information or documents as lie may deem necessary, for establishing the identity of the parties and the witnesses or correctness of the information or documents presented to him within a period of thirty days from the date of receipt of memorandum.

8. **Refusal of registration of Anand Marriage.**- The Registrar may, for the reason to be recorded in writing refuse the registration of marriage, if the parties to the marriage fail to comply with the directions issued by him under Sub-Rule(2) of the Rule 7.

9. **Correction of the entries in the register.**- (1) The Registrar may, on an application made by any party to the marriage, if satisfied that there is typographical or clerical mistake in the

10. **Appeal.** (1) Any person aggrieved by the decision of the Registrar may file an appeal to the District Registrar within a period of three months from the date of communications of such decisions:

Provided that the delay, if any, in filing such appeal may be condoned for the reasons to be recorded in writing by the District Registrar, if the Appellant satisfies District Registrar, that he had sufficient cause for not preferring the appeal within the specified period.

(2) The District Registrar shall, after giving opportunity of hearing to the parties concerned, dispose of the appeal within a period of fifteen days.

11. Filing of Memorandum – (1) The Registrar shall forward duplicate copies of the memorandum received in a month to the District Registrar before the 10th day of every subsequent month.

(2) The originals of the memorandum received by the Registrar and duplicate copies forwarded to the District Registrar shall be retained under the relevant laws of the Union Territory of Andaman & Nicobar Islands.

(3) The Registrar shall also forward particulars of the corrections made under Rule 8 with the date of correction and a copy thereof to the District Registrar.

FORM-I
(See Rule 5)

REGISTER OF ANAND MARRIAGES

1. Date of Marriage:

2. Place of Marriage: (Specify half, auditorium etc.) etc.	Local Area	Village	Taluk	District

Signature of the Husband:

Photo of the Husband to be affixed	Photo of the Wife to be affixed
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Signature of the Wife:

3. Details of parties to the Marriage (As on the date of Marriage)

<i>Details</i>	<i>Husband</i>	<i>Wife</i>
(a) Name, in full (in capital letters)		
(b) Nationality		
(c) Age and date of Birth (sufficient proof shall be produced)		
(d) Permanent Address		
(e) Present Address		
(f) *Previous, Marital Status Married Unmarried Widower		

(g) Whether any Spouse is living (if yes, number of Spouse living)		
(h) Name of Father or Guardian and the relationship (i) Age (ii) Address		
(i) Name of Mother (i) Age (ii) Address		

*Put () mark on whichever is applicable.

4. Witness of solemnisation of marriage

1. (a) Name:

(b) Address:

2. (a) Name

(b) Address

SPACE FOR OFFICE USE

5. Date of Receipt of memorandum.....

6. Details of documents/records/proof of marriage required under Rule 6:

Date:

Registrar:

Registration No.

/ (Year)

Date.....

Registrar

FORM-II
[See Rule 6(1)]

MEMORANDUM FOR REGISTRATION OF ANAND MARRIAGE

1. Date of Marriage:

2. Place of Marriage: (specify hall, auditorium etc.)	Local Area	Village	Taluk	District
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3. Details of parties to the Marriage (As on the date of Marriage)

Details	Husband	Wife
(a) Name in full (in capital letters)		
(b) Nationality		
(c) Age and date of Birth (sufficient proof shall be produced)		
(d) Permanent Address		
(e) Present Address		
(f) *Previous , Marital status Married Unmarried Widower Widow Divorced		
(g) Whether any Spouse is living (if yes, number of Spouse living)		

100/75

(h) Name of Father (i) Age (ii) Address Signature with date (if he is a consenting party)		
(i) Name of Mother (i) Age (ii) Address Signature with date (if she is a consenting party)		

* Put () mark on whichever is applicable.

4. Witness of solemnisation of Marriage

1. (a) Name:
- (b) Address:
- (c) Signature with date

2. (a) Name
- (b) Address
- (c) Signature with date

5. Details of Documents/records/proof of marriage required under Rule 6:

Declaration of Parties

We, do hereby declare that the details shown above are true to the best of our knowledge and belief.

Signature of Parties:

Place:	1. Husband
Date	2. Wife

(FOR OFFICE USE)

.....

Reg. No.

Registrar

FORM No. III

[See Rule 6(3)]

DECLARATION

We, _____ (Name of the Husband and Wife) do hereby declare that our marriage was solemnized on _____ (Date of Marriage) at _____ (Place of Marriage). The memorandum for registration of Marriage could not be submitted within the period specified under Rule 6 due to _____ (specific reason). We hereby submit memorandum (Form -II) alongwith the document to prove the solemnisation of the Marriage for the purpose of registration of our Marriage.

Place:

Date:

Signature of Husband

Signature of Wife

DECLARATION TO BE ATTESTED BY GAZETTED OFFICER / MEMBER OF PARLIAMENT / MEMBER OF LEGISLATIVE ASSEMBLY / MEMBER OF LOCAL SELF GOVERNMENT INSTITUTIONS

I,hereby certify that the Marriage betweenand.....was solemnized on..... and the fact is personally known to me.

Signature with place, date and seal

FORM No. IV
(See Rule 7)

GOVERNMENT OF.....

Department of.....

CERTIFICATE OF MARRIAGE

[Issued under Rule 7 of the Andaman and Nicobar Islands Anand Marriages Registration Rule, 2012]

Certificate No.

Dated.....

This is to certify that the following information has been taken from the Register of Anand Marriages maintained in Form No. I in the office of the Registrar of
(Local area).

1. Date of Marriage.....

2. Place of Marriage..... (as in Form No. I)

3. Details parties to the Marriage

<i>Details</i>	<i>Husband</i>	<i>Wife</i>
(a) Name in full (in capital letters)		
(b) Nationality		
(c) Age and date of Birth		
(d) Occupation		

f) Name of Parents or Guardian and the relationship (i) Father (ii) Mother (iii) Guardian		
Photographs: (Office seal covering photographs)		

Registration No. With year.....

Date of Registration.....

Registrar
(Name of local area)

Issue under my hand and seal on this the day of

By order and in the name of the Lt. Governor

Sd/-
(S. S. Vittal)